

भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
नियामक अनुपालन प्रभाग

(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण
द्वितीय तल, एमएमयू बिल्डिंग, माता सुंदरी लेन, ऐवानगालिब मार्ग-ए-, नई दिल्ली-110002

दिनांक: 18 दिसंबर, 2024

Adopted and Confirmed Minutes of the Meeting
स्वीकृत और पुष्टि की गई बैठक के कार्यवृत्त

Subject: Adopted and Confirmed minutes of 44th Meeting of CAC-reg.

विषय: केंद्रीय सलाहकार समिति की 44वीं बैठक के स्वीकृत और पुष्टि की गई कार्यवृत्त-संबन्धित।

The draft minutes of the 44th meeting of Central Advisory Committee held on 22nd August 2024 at FDA Bhawan, New Delhi chaired by the CEO, FSSAI was adopted and confirmed in the 45th CAC meeting held on 7th November, 2024 at FDA Bhawan, New Delhi considering the comments/inputs received from the member.

The adopted and confirmed minutes of the 44th meeting is enclosed herewith for information please.

केंद्रीय सलाहकार समिति की 44वीं बैठक, जो 22 अगस्त, 2024 को एफडीए भवन, नई दिल्ली में एफएसएसएआई के मुख्य कार्यकारी अधिकारी की अध्यक्षता में आयोजित की गई थी, के प्रारूप कार्यवृत्त को 7 नवंबर, 2024 को एफडीए भवन, नई दिल्ली में आयोजित 45वीं सीएसी बैठक में, सदस्यों से प्राप्त टिप्पणियों/इनपुट को ध्यान में रखते हुए, स्वीकृत और पुष्टि किया गया।

स्वीकृत और पुष्टि की गई 44वीं बैठक के कार्यवृत्त आपके सूचना हेतु संलग्न हैं।

राजेश कुमार

(राकेश कुमार)

निदेशक (आरसीडी)

संलग्नक: उपरोक्त के अनुसार

प्रेषित:

- सभी सीएसी सदस्य;
- विशेष आमंत्रित सदस्य;
- एफएसएसएआई अधिकारी।

प्रतिलिपि:

मुख्य कार्यकारी अधिकारी, एफएसएसएआई के निजी सचिव।

Minutes of the 44th meeting of the Central Advisory Committee (CAC)			
Date	22 nd August, 2024		9: 30 AM
	FDA Bhawan, New Delhi		44 th
List of Attendees	Annexure 1		
Welcome	<p>At the onset, CEO, FSSAI welcomed all the Food Safety Commissioners, state representatives, members of various fields and representatives of various ministries and briefed about the program schedule of the meeting.</p> <p>He highlighted the importance of filling vacant Food Safety Officer (FSO) and Designated Officer (DO) posts, upgrading food testing laboratories, and deploying mobile labs (Food Safety on Wheels) to enhance consumer awareness and food safety practices.</p> <p>He concluded by emphasizing the united efforts from all stakeholders to prioritize food safety, ensuring that consumers across the nation have access to safe and nutritious food.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item			Action required by:
1. Disclosure of interest by members	Members present at the meeting to complete their Specific Declaration of Interest and Declaration concerning Confidentiality.		CAC members
2. Pending Matter from 43rd CAC held on 15th March 2024 at Coimbatore	States/UTs: i. To provide inputs/suggestions or any objections were sought from CAC members on the proposed revision of license/registration fee. ii. To provide inputs/suggestions on issuing Improvement Notices to FBOs that failed to file Annual Returns (Except for Jammu and Kashmir). iii. States/UTs to submit the Status report of Surveillance Drive for Premix for FRK.		States/UTs
3. Adoption of minutes of 43rd meeting of CAC held on 15th March, 2024	The minutes of the 43rd meeting of CAC were confirmed and adopted by members of CAC after considering the inputs received from the UT of Jammu and Kashmir.		

<p>4. Action Taken Report for the 42nd CAC held on 28.10.2023</p>	<p>The CAC members noted the action taken report on the decision taken in the 42nd meeting of CAC. It was pointed out that the action taken report has been received from 14 States/UTs. The remaining states/UTs who have not submitted the ATR were asked to submit the ATRs in a timely manner in the future.</p>	<p>States/UTs</p>
<p>5. Review of performance of States/UTs based on the information received from States/UTs based on Quarterly report/Annual Report.</p>	<p>The committee discussed the correctness of data uploaded on Annual and Quarterly Report portals by States/UTs of FY 2023-24. The observations made and decisions taken are as follows: -</p> <p>States/UTs:</p> <ul style="list-style-type: none"> i. To fill the vacant posts of Designated Officer/Food Safety Officer (DO/FSO) by engaging the manpower through recruitment/contractual or deputation in States/UTs. ii. To avoid auto-generation of licenses and Registration by timely processing of applications. iii. To ensure that the number of samples lifted is reported accurately on the FoSCoS portal, for real-time information. It is observed that the data reported on the FoSCoS Portal does not match the number reported on the FSSAI State portal. iv. To lift samples in a targeted manner by identifying hotspots or places of importance. <p>On the basis of discussion held, the following modifications were suggested for consideration for simplifying the process of uploading documents regarding samples lifted/inspection conducted-</p> <p>IT Division, FSSAI:</p> <ul style="list-style-type: none"> a). Simplifying the process of 2-step OTP authentication to 1-step OTP authentication. b). "Save" option is to be introduced on the portal so that FSOs can review the data before the final submission and to prevent the repetitive uploads of the samples lifted/inspections conducted. 	<p>States/UTs, IT Division., FSSAI</p>

	<p>The committee reviewed the performance of States/UTs based on Annual Report/1st Quarterly Report of 2024-2025 vis-à-vis information on FoSCoS portal. On the basis of which the observations made and decisions taken are as follows: -</p> <p>State/UTs</p> <ul style="list-style-type: none"> i. To bridge the gap between the target of enforcement samples to be lifted and the number of samples actually lifted by FSOs ii. To prioritize the inspection of RBIS samples in line with the targets already assigned to the state. iii. To encourage FBOs to file the annual return on time. iv. To hold regular interaction meetings with stakeholders. 	
<p>6. Exercise of Due Diligence in Respect of Direction to FBOs to Prohibit Sale/Food Recall of Unsafe Food Samples</p>	<p>The committee discussed the exercise of due diligence in respect of direction to FBOs to prohibit sale/food recall of unsafe food samples and the following decisions were taken:</p> <p>States/UTs:</p> <ul style="list-style-type: none"> i. To stop the sale of product once the sample fails in primary lab. ii. To initiate the recall process of the product once the sample fails in referral lab. 	<p>States/UTs</p>
<p>7. Sharing of data w.r.t monthly enforcement drives undertaken by States/UTs and Regional Offices of FSSAI</p>	<p>The following decisions were taken to ensure the timely sharing of data w.r.t monthly enforcement drives undertaken by States/UTs and Regional Offices of FSSAI:</p> <p>States/UTs:</p> <p>To report outcomes of enforcement drives and analysis reports on a Google sheet/form on monthly basis. Submission of the data to be commenced from July, 2024.</p>	<p>States/UTs</p>

<p>8. Enforcement of FSS Act, 2006 and Rules/Regulations for FBOs with Central Licenses</p>	<p>The committee discussed the matter and the following decisions were taken:</p> <p>State Officials:</p> <ul style="list-style-type: none"> i. To adhere strictly to guidelines and directives regarding inspections of Central licensed FBOs by state officials. ii. To notify the Regional Director and obtain approval from the Commissioner of Food Safety in urgent cases where state FSOs are required to inspect Central licensed FBOs. iii. To hand over documents regarding post inspection or other enforcement action to concerning central authority for further action. 	<p>States/UTs</p>
<p>9. To develop Food Safety Emergency Response Mechanism at District Level</p>	<p>The States/UTs were briefed about the Food Safety Emergency Response System (FSER) and were instructed to take the following actions:</p> <p>States/UTs:</p> <ul style="list-style-type: none"> i. To nominate FSOs for the Rapid Response Team and communicate with Health authorities at the district level for inclusion of the same. ii. To nominate a State Nodal Officer (SNO) for the Food Safety Emergency Response System. iii. To issue directives for regular reporting by the State Nodal Officer for foodborne illness to National Emergency Contact Point (NECP)-FSSAI <p>On the basis of discussion held, the following suggestions were made for consideration-</p> <p>RCD Division, FSSAI</p> <ul style="list-style-type: none"> i. To re-share the SOPs regarding FSER to the states for their feedback and input. ii. To issue directions instructing the FSOs to specify the tests to be performed while sending the samples to the labs. 	<p>State/UTs, State Nodal Officer, RCD Division, FSSAI</p>

<p>10. Licensing/Registration of Anganwadi Centers under the Food Safety and Standards Act, 2006</p>	<p>On the basis of discussion held, the following suggestions were provided for consideration-</p> <p>IT Division, FSSAI</p> <p>i. To provide the following options to Anganwadi centers while applying for a license/registration on the FoSCoS portal:</p> <p>a. If Anganwadi centers wish to be exempt from paying the registration fee, Ministry of Women and Child Development (WCD) in the state can apply for a single license that covers all the Anganwadi centers located in the state. In such cases, one license number will be generated, along with sub-license numbers for each individual Anganwadi centers covered under the main license.</p> <p>b. If Anganwadi centers in the states prefer to apply for independent registration/license, then a new KoB can be made for the same.</p>	<p>IT Division, FSSAI</p>
<p>11. FoSCoS related updates</p>	<p>The States/UTs were briefed about the following upcoming FoSCoS updates:</p> <p>i. Instant issuance of licenses/registrations.</p> <p>ii. Launch of Adjudication Flow in FoSCoS.</p> <p>iii. Provision for Management of FSO / RA FoSCoS ID by the jurisdictional DOs.</p> <p>iv. Upcoming Developments in FoSCoS regarding online filing and tracking of Prosecution cases and reporting of Food Borne illness cases to DOs/FSOs & action taken report submission and monitoring by the Commissioner of Food Safety/Nodal officer and FSSAI HQ</p> <p>On the basis of the discussion held, the States/UTs were instructed to do the following:</p> <p>States/UTs:</p>	<p>States/UTs</p>

	<p>i. To regularly monitor and send feedback regarding the scheme of instant issuance of license/registration.</p> <p>ii. To direct the DOs / FSOs to use these FoSCoS functionalities for effective monitoring and reporting of enforcement activities.</p> <p>iii. To decide on linking the online feeding of enforcement activities with the Annual Performance Report of DOs/FSOs.</p>	
<p>12. Ensuring Active Participation of Agriculture Department in SLAC and DLAC</p>	<p>The committee discussed the matter and the following decision was taken:</p> <p>States/UTs:</p> <p>i. To ensure the active participation of the members of the Agriculture Department to discuss pesticide-related issues in agricultural produce.</p>	States/UTs
<p>13. Credible Food Testing and Effective Surveillance</p>	<p>(i) All the State Food Testing Laboratories (SFTLs) to adhere to the timeline to get NABL accreditation under Integrated Assessment system.</p>	All States/UTs
	<p>(ii) The proposal for the FSSAI In-House Laboratory Empanelment Scheme (FILES) was presented to the members of the Central Advisory Committee (CAC) for discussion.</p> <p>During the meeting, the CAC members carefully reviewed the proposal, considering its potential advantages, challenges, and implications for food safety enforcement. After consideration, the CAC members decided to give in-principle approval to the FSSAI In-House Laboratory Empanelment Scheme (FILES).</p>	QA Division, FSSAI
	<p>(iii) All the SFTLs are requested to update their laboratory profile on InFoLNeT and upload all test reports on timely basis.</p>	All States/UTs

(iv) All the SFTLs were briefed about discrepancies observed in test reports and were advised to follow the correct practices.	All States/UTs
(v) States to send the Utilization Certificate in the hard copies for utilized grants under CSS by 30 th September 2024.	All States/UTs
(vi) State of Bihar, Jharkhand, Karnataka, Manipur, Nagaland, Telangana to operationalize High End Equipment's (HEEs).	Bihar, Jharkhand, Karnataka, Manipur, Nagaland, Telangana
(vii) All SFTLs with HEEs are requested to incorporate HEEs test parameters (Pesticides, Heavy Metals, Antibiotics, Mycotoxins, Naturally occurring Toxic Substances etc.) in their scope of NABL accreditation	All States/UTs
(viii) All States are requested to complete the pending payments to the vendors for HEEs and Microbiology lab on turnkey basis at the earliest.	All States/UTs
(ix) All SFTLs with FSSAI-NABL Integrated Assessment (I.A) are requested to enhance their I.A scope of accreditation.	All States/UTs
(x) SFTLs ensure timely submission of monthly progress report.	All States/UTs
(xi) The proposal to increase operational expenses per FSW from Rs. 10.00 Lakhs to Rs 13.00 Lakhs was submitted for deliberation of the CAC members and the Committee has granted approval for the same.	RCD, Finance Division
(xii) State of Andhra Pradesh, Manipur Mizoram and Puducherry are advised to utilize FSWs for all the 3 activities (i.e., Testing, Training and Awareness) efficiently and effectively.	Andhra Pradesh, Manipur, Mizoram and Puducherry

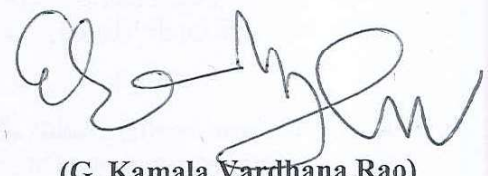
	(xiii) State of Arunachal Pradesh, Maharashtra are advised to utilize FSWs for Training and Awareness efficiently and effectively.	Arunachal Pradesh, Maharashtra
	(xiv) States are requested to ensure regular upload of FSW activities (Testing, Training and Awareness) on the FSW web portal and share activities photographs on dedicated WhatsApp group for all the FSW vehicles under their jurisdiction.	All States/UTs
	(xv) New equipment for testing AMR is to be provided to SFTLs once the micro lab is ready. This will strengthen the lab to do analysis of AMR to fulfil the objective under National Action Plan (2.0)	States/UTs, QA Division FSSAI
	(xvi) State/UTs are requested to submit their proposals for setting up of New Food Testing Laboratory.	States/UTs
	(xvii) Grants allocated under Special Surveillance Drive to State of Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh to execute the surveillance plan immediately and share the final report with FSSAI.	Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh
	(xviii) States/UTs are recommended to inspect the private FSSAI notified food testing labs to check the credibility of the reports generated, functioning of the lab.	States/UTs
	(xix) States/UTs are requested to participate in PT programmes conducted by FSSAI time to time.	States/UTs
	(xx) In order to strengthen the Laboratory Personnel, States/UTs are requested to share their nominations for trainings for Opinion Formation conducted by FSSAI from time to time.	States/UTs
14. MoU between FSSAI and States/UTs	The committee members discussed the status of MOUs signed with states for	States/UTs

<p>for Strengthening of Food Safety Eco-system in the Country and Utilization Certificate status</p>	<p>strengthening of food safety eco-system in the country and the status of utilization certificate and States/UTs were instructed to take the following actions:</p> <p>States/UTs:</p> <p>i.03 states/UTs namely Bihar, Jharkhand and Puducherry, to submit the final UCs with the physical and financial progress report for 2021-2022 in stipulated format at the earliest.</p> <p>ii.To surrender the unspent balance (Non-CSS) under WP 2021-22 if any, lying with States/UTs</p> <p>iii.States/UTs to submit the final UCs for WP with the physical and financial progress report for 2022-23 in stipulated format at the earliest.</p> <p>iv.States/UTs are requested to Surrender the unspent (Non CSS) fund given under WP 2022-23.</p> <p>v.For the States/UTs with 90:10 and 60:40 (FSSAI: State/UT) fund share option w.r.t. to the overall budget of the Work Plan, to confirm receipt of matching State share and submit documentary evidence in support of such claim.</p>	
<p>15. Training and Capacity Building</p>	<p>i. In the meeting, performance of Q4 of FY 2023-24 under FoSTaC training of all States/UTs were discussed. Emphasis was made on importance of FoSTaC training and increase the number of FSS in their respective States/UTs.</p> <p>ii. States/UTs were requested to share and reach the Training division, if any difficulty is faced in conducting FoSTaC training.</p> <p>iii. A copy of Guidance Document for Training of Food Handlers in the Canteens of Universities, Colleges and Hostels was distributed to all the members present on behalf of States/UTs and was requested to increase the number of FoSTaC trainings in their respective State/UTs.</p>	<p>States/UTs</p>

	<p>iv. Further, States/UTs were asked to utilized funds given under MoU for conducting these trainings.</p> <p>v. States/UTs were also made aware about the changes in the FoSTaC portal useful for the States/UTs.</p> <p>vi. Also, State/UTs were requested to share the nominations for refresher training program for FSOs and DOs who have still not submitted the requisite nomination.</p>	
16. UC Submission for Walkathon and Mela	States who have not submitted UC as yet are requested to submit pending Utilization Certificates at the earliest.	States/UTs
17. Promotion of Healthy and Hygienic Food Streets	<p>i. Assam and Nagaland to expedite the establishment of healthy and hygienic food streets and share their progress.</p> <p>ii. State of Bihar is requested to share the proposal at the earliest and share the progress</p>	Assam, Nagaland and Bihar
18. Nodal Officer for IEC Activities	Nominate and share nodal officer details for IEC activities material sharing and coordination by 15 th September.	States/UTs
19. FSSAI Logo on Endorsement Materials	Ensure the FSSAI logo/branding is included in all MoU-funded outreach materials and share the sample of the same with FSSAI.	States/UTs
20. Eat Right School Initiative	States without any Eat Right Schools certification in their respective States to expedite efforts and ensure the program is implemented at the earliest.	States/UTs
21. Suggestions	<p>i. The designated officer of Chandigarh has suggested the following: -</p> <p>a. Existing FBO with valid license moves to another premises and gets new license number then annual return for the first License number need not to be filed.</p> <p>b. An option may be given on FoSCoS to mark FBOs who have valid license but not traceable on the address given in the license.</p> <p>c. It has also been suggested for discontinuing the annual return penalty of FBOs who have stopped their businesses but have not yet surrendered their licenses.</p> <p>d. It is also proposed to collect three parts of the sample at the time of sampling and immediately forward them to three different FSSAI (Food Safety and Standards Authority of India)</p>	

notified laboratories for simultaneous testing. This would ensure a faster and more reliable evaluation of perishable items. Under this system, each laboratory would independently analyse the sample, providing a quicker turnaround in generating test results. Based on these independent results, the Designated Officer (DO) could then proceed with the appropriate legal action or prosecution if any non-compliance with food safety standards is detected. Moreover, parameters to be tested will be provided by the DO while sending the samples simultaneously to three different laboratories.

ii. **Analysis of Perishable Food Products:** The state raised concerns about the shorter shelf life of perishable food products and the challenges associated with maintaining their original quality when samples are sent to a Referral Laboratory for re-analysis. When these products are referred for further testing, the quality of food degrades during this period, the analysis may no longer reflect the product's initial state, leading to potential inaccuracies in identifying contaminants, spoilage, or compliance with food safety regulations. To this, the provision for sending perishables to a referral laboratory for re-analysis was also discussed and proposed.



(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI

Annexure I

List of Participants

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair (through Video Conferencing)

Representatives of Ministries/ Departments: -

1. Dr. Abhilasha Singh Mathuriya, Joint Director, Ministry of Environment, Forest and Climate Change
2. Dr. Devinder Dhingra, Principal Scientist, ICAR
3. Janaki Vishwanathan, Under Secretary, Ministry of Women & Child Development
4. Sh. Neeraj Arora, Deputy Director, M/o MSME
5. Sh. Naresh Kumar Yadav, Technical Officer(DD), D/o Animal Husbandry & Dairying
6. Dr. Arunangshu Sarkar, Executive Director, Health (General), Ministry of Railways
7. Ms. Anamika Singh, Consultant, Department of Women and Child Development
8. Ms. Monica Gaur, Deputy Secretary, Ministry of Commerce and Industry
9. Ms. Seema Aggarwal, Under Secretary, Ministry of Women & Child Development
10. Sh. M. Backiyavelu, Deputy DGFT, Department of Commerce

Commissioners of Food Safety of States/UTs:

1. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
2. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
3. Ms. Afsana Parween, Commissioner of Food Safety, Kerala
4. Sh. Tappankanthi Rutra, Commissioner of Food Safety, West Bengal
5. Sh. Ashok Kumar Meena, Commissioner of Food Safety, Haryana

Members from various fields (Other than CFS):

1. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
2. Ms. Gunjan Jha, Representative of Agriculture
3. Dr. S.P Vasireddi, Executive Chairman, Vimta Labs Ltd., Representative of Food laboratories
4. Sh. Manoj Pareek, Head R&D, HUL, Representative of the Food Industry
5. Dr. C. Chimmusamy, Dean, TNAU, Representative of Agriculture

Representatives from States/UTs:

1. Ms. Rekha S. Chauhan, Additional Commissioner of Food Safety, Uttar Pradesh
2. Dr. T.A. Devaparthasarathy, Additional Commissioner of Food Safety, Tamil Nadu
3. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
4. Sh. Jacob Thomas, Joint Commissioner of Food Safety, Kerala
5. Ms. Maya Awasthi, Joint Commissioner, Madhya Pradesh
6. Dr. S. N. Dholpuria, Joint Commissioner, Rajasthan

7. Sh. Hari Shankar Singh, Deputy Commissioner, Uttar Pradesh
8. Dr. Prakash, Deputy Commissioner, Karnataka
9. Mr. Ganesh Khandwal, Deputy Commissioner, Uttarakhand
10. Ms. Lokam Mangha, Deputy Commissioner of Food Safety, Arunachal Pradesh
11. Sh. N. Purna Chandra Rao, Director FAC & DO, Andhra Pradesh
12. Ms. Ravneet Sidhu, Director, Food and Drugs Lab, Punjab
13. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
14. Sh. Ranjeet Singh, Designated Officer, Delhi
15. Sh. S.M. Bhardwaj, Food Analyst, Delhi
16. Sh. Surendra Roy, OSD, Bihar
17. Sh. Anupam Gogoi, Food Analyst, Assam
18. Sh. Thamachos Gurmeet, Designated Officer, Ladakh
19. Dr. S. S. Devnath, Designated Officer, Tripura
20. Dr. John Kemp, State Program Officer, Nagaland
21. Sh. Sendongkaba, Food Safety Consultant, Nagaland
22. Sh. Ashutosh, Chief Food Safety Officer, Uttar Pradesh
23. Sh. Basant Gupta, Food Safety Officer, Uttar Pradesh

FSSAI Officials: -

1. Ms. Inoshi Sharma, ED (CS)
2. Sh. Uma Shankar Dhyani, ED (HR)
3. Dr Satyen Kumar Panda, Advisor, QA
4. Sh. Sidhartha Roy, Principal Manager, SBCD
5. Sh. Rakesh Kumar, Director, RCD
6. Dr. Ajai Prakash Gupta, Director, QA
7. Ms. Sweety Behera, Director, QA
8. Ms. Lily Prasad, Chief Technology Officer, IT
9. Sh. S Sharad Rao, Joint Director, RCD
10. Sh. Ankeshwar Mishra, Joint Director, GA & Policy Coordination
11. Sh. Ajeet Singh, Joint Director, RCD
12. Sh. Akhilesh Gupta, Deputy Director, RCD
13. Sh. Nilesh Ojha, Deputy Director, RCD
14. Sh. Ram Kumar Prasad, Deputy Director, RCD
15. Sh. Amit Jha, Technical Officer, RCD
16. Ms. Prastuty, Technical Officer, RCD
17. Ms. Sakshi Guarakhede, Technical Officer, RCD
18. Ms. Sunaina Verma, Technical Officer, RCD
19. Sh. Ankit Kushwaha, Technical Officer, RCD
20. Ms. Shivani Singh, Technical Officer, RCD
21. Sh. Anurag Yadav, Technical Officer, QA
22. Sh. Alakshendra Singh, Technical Officer, QA
23. Sh. Man Mohan Soni, Technical Officer, QA
24. Sh. Ravindra Malik, Technical Officer, QA
25. Ms. Bhawana Anand, Technical Officer, QA
26. Sh. Prathiksh, Technical Officer, Training Division
27. Ms. Bharti Kaushik, Assistant, RCD
28. Ms. Shivani Nama, Personal Assistant, RCD
29. Ms. Priyanka Shukla, Helpline Executive, RCD
30. Mr. Kaushik Bajpayee, IT
31. Mr. Gourish, IT

Members, Representatives and Officials joined through Video Conferencing: -

1. Sh. Iqbal Khan, Commissioner of Food Safety, Rajasthan
2. Ms. Shweta Dessai, Director and Commissioner of Food Safety, Goa
3. Sh. Ulhas Ingawale, Joint Commissioner of Food Safety, Maharashtra
4. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
5. Dr. S. Rajen Singh, Joint Commissioner of Food Safety, Manipur
6. Col. Sujay Kumar, Director, ERO, FSSAI
7. Sh. V.K. Pancham, Director, SRO, FSSAI
8. Ms. Pritee Chaudhary, Director, WRO, FSSAI
9. Sh. Subir Ranjan, Representative Ministry of Agriculture
10. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
11. Dr Wadamika Lyngdoh, Deputy Commissioner, Meghalaya
12. Sh. Deepak Saxena, Representative of Consumer from CUTS
13. Sh. Nitesh Mishra, Assistant Commissioner of Food Safety, Chhattisgarh
14. Sh. Mohit Behara Assistant Commissioner of Food Safety, Chhattisgarh
15. Sh. Jagdish Dhiman, Assistant Commissioner, Himanchal Pradesh
16. Ms. Vayaila Rungsung, Director, MoFPI
17. Sh. James, Designated Officer, Manipur
18. Ms. Bisosana, Designated Officer, Manipur
19. Dr. Sandeep Kumar Sharma, Senior Scientist, CSIR
20. Sh. N. Ramadasan Nair, Designated Officer, A&N Islands
21. Ms. Seema Kumari, Joint secretary Health, Jharkhand
22. Mr. Firdaus Ahmed, Food Safety Officer, Jammu and Kashmir

Regrets:

CFS of States/UTs (Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli and Daman & Diu, Delhi, Goa, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Ladakh, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Punjab, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand & Uttar Pradesh, West Bengal). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.